

कच्चे जूट की किसी भी मात्रा को खरीदना होता है। सरकार ने भारतीय जूट निगम के बाजार सम्बन्धी क्षेत्र में विस्तार करने का निर्णय लिया है और यथानुसार सात अतिरिक्त विभागीय खरीद केन्द्र तथा 14 उप-केन्द्र स्थापित किये गये हैं। ये सभी उपाय ग्राम "हाट" तथा ग्राम में चुनिन्दा संग्रहण केन्द्रों पर उत्पादकों के सीधे जूट खरीदने सम्बन्धी भाग में वृद्धि करने की दृष्टि से खरीद कार्यों में वृद्धि करने के लिए किये गये हैं।

Proposal to regularise ad-hoc employees working in D. T. D. C.

4104. SHRI NAWAL KISHORE SHARMA: Will the Minister of TOURISM be pleased to state:

(a) the number of ad-hoc employees working in Delhi Tourism Development Corporation;

(b) since when they are working on ad-hoc basis;

(c) whether there is any proposal to regularise such ad-hoc employees as have been working there regularly for the last three years and if so, the particulars thereof; and

(d) in case the reply to part (a) above be in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI KHURSHED ALAM KHAN): (a) 372

(b) A major portion of the DTDC employees was recruited for running ad-hoc activities like IMFL trade, allocated to this Corporation in the year 1979. As such, the appointments under this scheme were made temporary and ad-hoc since then and there after on need basis from time to time due to enhancement of the activities.

In addition some ad-hoc appointments were also made in Tourism and Transport divisions for temporary activities like Asiad '82' and seasonal

tourist trade and also against regular activities of the Corporation pending regular selection as per recruitment procedure.

(c) So long as the IMFL business is not made permanent and remains with Delhi Tourism Development Corporation temporarily on year to year basis, as per excise policy of Delhi Admn. (presently upto 31-3-1983), regular staff under this scheme cannot be appointed. However, the employees other than above, required for the regular activities of the Corporation, will be recruited/regular activities of the Corporation, will be recruited/regularised as per laid down recruitment procedure. Necessary action to this effect is already in hand.

(d) As explained above.

Production of Aeroplanes for Agricultural purposes

4105. SHRI K. MALLANNA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to produce aeroplanes for agricultural purposes such as for spraying insecticides, fertilizers, etc;

(b) if so, what are the details in this regard; and

(c) if not, would it be advisable to consider aeroplanes for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) No. Sir.

(b) Does not arise.

(c) There is no requirement for production of aeroplanes for this purpose at present.

Detention under cofeposa by Palam customs

4106. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) how many persons have been detained under COFEPOSA or other

smuggling offences during the last one year by Palam Customs;

(b) what was the amount involved in such cases; and

(c) in how many cases re-export was allowed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) (a) to (c). In the Union territory of Delhi, detentions under COFEPOSA for prevention of smuggling are ordered by Delhi Administration and not Palam Customs. During the last one year, orders of such detentions were issued with respect to 22 persons in connection with cases of smuggling detected by Palam Customs. The total value of the goods involved in these cases was about Rupees thirty four lakhs. Re-export of the seized goods was not allowed in any of these cases.

Value of smuggled goods

4107. SHRI MOHANLAL PATEL : Will the Minister of FINANCE be pleased to state:

(a) what is the value of smuggled articles seized during the year 1981-82 from various parts of the country, zone-wise; and

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHAI RAMA RAO) (a) and (b). The total value of smuggled goods seized by the Customs authorities during 1981 and 1982 (upto August) from various parts of the country including the regions of the West Coast, East Coast and the land borders with Pakistan, Nepal, Bangladesh and Burma, and the number of persons arrested for involvement in smuggling activities during the same period is given below :—

Year	Approximate value of goods seized (Rs. in crores)	Number of persons arrested.
1981.	39.72	2175
1982 (Upto August)	43.68	1580

Appropriate action under the law has been initiated in respect of the persons arrested.

Demand for Indian Woollen cloth and Woollen Garments

4108. SHRI DAULAT SINH JI JADEJA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that there is a great demand of Indian woollen cloth and woollen garments in foreign countries;

(b) if so, the value of woollen cloth exported during the years 1980-81 and 1981-82 and to which country;

(c) the names of the mills which are exporting woollen cloth and the value of cloth exported by these companies during the said period;

(d) whether it is a fact that woollen tops are being imported, if so, the amount involved annually; and

(e) whether any steps are being taken to manufacture wool tops with